

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:94
ANSWERED ON:22.02.2011
ILLEGAL CONSTRUCTION IN NCT OF DELHI
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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are several reports of unauthorised constructions in different areas of the National Capital Territory (NCT) of Delhi;
- (b) if so, the details thereof including the number of such cases registered and action taken in this regard during each of the last three years and the current year;
- (c) whether the Government has received any complaints with regard to non-registration of such cases by the Delhi Police and the Municipal Corporation of Delhi (MCD) officials;
- (d) if so, the details thereof and the action taken against the accused officials separately, during the said period; and
- (e) the steps taken by the Government to prevent further illegal constructions in the NCT of Delhi?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a)& (b): The details of unauthorised constructions registered by Delhi Cantonment Board (DCB) during each of the last three years and the current year are as under:

Year	Number of cases reported
2007-08	06
2008-09	13
2009-10	87
2010-11	46

The Board takes action against such constructions under the provision of the Cantonment Act, 2006 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

So far as the New Delhi Municipal Council is concerned, no such report of major unauthorised construction is noticed, except minor repair/renovation, sheds, small room, toilet, etc. The number of such cases booked by the Council during each of the last three years and the current year are as under:

Year	Number of cases reported
2008	157
2009	137
2010	101
2011	10

In such cases, the Council takes action under the relevant provisions of the New Delhi Municipal Council Act, 1994.

So far as the Municipal Corporation of Delhi is concerned, as per the reports received from the Zonal offices, during the last three years and the current year, 10416 properties were booked on account of unauthorised/illegal construction. Out of these, demolition and sealing action have been taken against 5399 properties. The year-wise details are as under:

Year	Number of properties against whom booked	Number of properties against whom action taken
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2008	2039	1256
2009	3979	1522
2010	4153	2402
2011	245	219
	10416	5399

The year-wise details of the cases registered and persons arrested by Delhi Police for carrying out illegal construction are as under:

Under the provisions of the Delhi Municipal Corporation Act, 1957

Year	2008	2009	2010	2011 (up to 31.1.2011)
Cases reported	16	21	41	-
Persons arrested	16	25	49	-

Under other provisions of law

Year	2008	2009	2010	2011 (up to 31.1.2011)
Cases reported	03	23	92	-
Persons arrested	07	24	87	-

(c) & (d): Delhi Police has informed that no such complaint regarding non-registration of cases of illegal construction by its officials has been received during the years 2008, 2009, 2010 and 2011 (up to 31.1.2011). Municipal Corporation of Delhi (MCD) has informed that it has received 7562 complaints regarding unauthorised construction during the period 2008-2011. On the basis of the gravity of allegations, 299 complaints were taken up for investigation by the Vigilance Department of MCD. During this period, MCD proceeded against 428 officials for departmental action. However, no complaint of non-registration of reports of unauthorised construction has been investigated by the Vigilance Department of MCD.

(e): The steps taken by the civic authorities to prevent illegal constructions are as under:

Delhi Cantonment Board

Field staff has been instructed to keep close vigil in the area to prevent any illegal construction.

New Delhi Municipal Council

Its area has been divided in to four zones for close monitoring by the field officers against the unauthorised construction. Complaint against unauthorised construction in the NDMC area can be filed round the clock at NDMC Control Room or through NDMC website.

Municipal Corporation of Delhi

The unauthorised/illegal constructions are dealt with as per the provisions of the Delhi Municipal Corporation Act, 1957. Instructions are also issued from time to time to Zonal Deputy Commissioner and Zonal Engineers to ensure action against the menace of unauthorised constructions and encroachment. In addition, a Nodal Screening Committee has been set up to monitor action against unauthorised/illegal constructions.